## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 54/MP/2021

Subject :	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with THDC Limited.
Petitioner :	BSES Rajdhani Power Limited.
Respondents :	THDC India Limited.
Date of hearing :	24.3.2022
Coram :	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Parties present :	Shri Aditya Ajay, Advocate, BRPL Shri Tabrez Malawat, Advocate, THDCL Shri Ankita Bafna, Advocate, THDCL Shri Mukesh Kumar Verma, THDCL Shri Neeraj Kumar Gupta Vyas, THDCL Shri Rajesh Sharma, THDCL Shri Ajay Vaish, THDCL Shri Rakesh Singh, THDCL

The case was called out for virtual hearing.

2. At the outset, the learned proxy counsel for the Petitioner, BRPL prayed for adjournment of the hearing on the ground that the arguing counsel is pre-occupied with a part heard matter before the Appellate Tribunal for Electricity.

3. The Commission accepted the request of the learned proxy counsel and adjourned the matter with a condition that any future adjournment shall not be prayed.

4. The Petition will be listed for the hearing in due course for which separate notice will be issued.

## By order of the Commission

**Sd/-**(B. Sreekumar) Joint Chief (Law)

